

TECHNOLOGY (PROF. M.G.K. ME-NON): There is no proposal to set up an atomic power station in Orissa in the near future.

(b) Does not arise.

(c) and (d) Apart from the nuclear Power plants at present in operation and under construction, Government has decided to set up the following additional atomic plants:—

(d) addition atomic plants:—

(1) 4x235 MWe—At Kaiga, Karnataka

(2) 2x500 MWe—At Tarapur, Maharashtra

(3) 4x500 MWe—At Rawatbhatta, Rajasthan

(4) 2x1000 MWe—At Kudankulam, Tamil Nadu (with Soviet assistance).

Export of Defence Electronic Components to Hungary

118. SHRI BAIKUNTHA NATH SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether Government had a proposal to export sophisticated defence electronic components to Hungary;

(b) if so, the details thereof; and

(c) the steps taken to implement the above proposal?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH):

(a) No, Sir,

(b) and (c) Do not arise.

Middlemen involved in the Bofors Gun deal

119. SHRI M. A. BABY: Will the PRIME MINISTER be pleased to state:

(a) whether Government have approached the Government of Sweden/Swedish Prosecutor General/A. B.

Bofors for getting the names of middlemen involved in the 'Bofors' gun deal;

(b) if so, what is their response; and

(c) whether the 'Bofors' contract will be cancelled in the event of their refusal to furnish the required information?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH):

(a) and (b) The matter is under investigation.

(c) No option will be foreclosed.

Enquiry into HDW Submarine contract with West Germany

120. SHRI M. A. BABY: Will the PRIME MINISTER be pleased to state:

(a) what is the stage of the enquiry into HDW Submarine contract with West Germany in which a commission of 7 per cent is alleged to have been paid; and

(b) the steps being contemplated against the persons involved in this regard?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH):

(a) and (b) The enquiries into allegations of payment of commission by M/s. HDW in respect of their submarine contracts were treated as closed, as stated by the former Raksha Mantri in his statement laid in the Rajya Sabha on the 26th April, 1988. However, the matter is being reviewed.

Prevention of Environmental Pollution

121. SHRI KAMAL MORARKA: Will the PRIME MINISTER be pleased to state:

(a) whether there are any proposals under Government's consideration for laying down code of conduct and ethics for tourists to prevent environmental pollution;

(b) if so, what are the details thereof; and

(c) by when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SMT. MANEKA GANDHI): (a) to (c): Formal Code of conduct and ethics in this regard have not been laid down. However, campaigns have been launched to create awareness and motivation for prevention of environmental pollution in tourists sites.

Environmental guidelines have been prepared for tourism in beach areas and Tiger Reserves. A Working Group has also been set up to evolve detailed environmental guidelines for tourism.

Reservation for the physically handicapped in promotions

122. SHRI N. RAJANGAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government have decided to provide for reservation in promotion for the physically handicapped; and

(b) if so, what are the guidelines in this regard?

THE PRIME MINISTER AND THE MINISTER FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI VISHWANATH PRATAP SINGH): (a) and (b) Yes, Sir. A copy of the OM No. 36035/8/89-ESTT. (SCT) dated 20-11-1989 is enclosed.

OFFICE MEMORANDUM

SUBJECT:—Reservation for the physically handicapped in posts filled by promotion.

The undersigned is directed to say that the Government has under consideration a proposal to introduce reservation in favour of the physically handicapped persons in posts filled by promotion. The matter has been examined and it has now been decided that when promotions are being made:

(i) Within Group 'D', (ii) From Group 'D' to Group 'C', and (iii) within Group 'C' reservation will be provided for the three categories of the physically handicapped persons namely, the visually handicapped, the hearing handicapped and the orthopaedically handicapped.

The applicability of the reservation, will however, be limited to the promotions being made to those posts that are identified as being capable of being filled/held by the appropriate category of physically handicapped.

2. Each of the three categories of the physically handicapped persons will be allowed reservation at one percent each. Though the reservations will be effective only in those posts that are identified as being capable of being held by the appropriate category of the physically handicapped persons, the number of vacancies that will be reserved for the physically handicapped persons when promotions are being made to such identified posts will be computed by taking into account the total number of vacancies that arise for being filled by promotion in a recruitment year both in the non-identified as well as identified posts. If the appropriate category of the physically handicapped persons are not available in the feeder grade from which promotion is being made to the next higher grade of the identified posts then an inter-se exchange will be permitted subject to the condition that:

(i) the post to which promotion is to be made is one that can be held by the category of the physically handicapped persons available in the feeder grade; and